

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 45**

**MA 3002/2019 CA 212/2023 IN CP/3638(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.12.2023**

NAME OF THE PARTIES:      **UNION OF INDIA V/s INFRASTRUCTURE  
LEASING & FINANCIAL SERVICES LTD**

Section 241-242 of the Companies Act, 2013 & Rule 11

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**ORDER**

**MA 3002/2019 IN CP/3638(MB)2018**

- 1) Though the Counsel for the Applicant is present has not mentioned the Appearance in the Attendance Sheet. Mr. Aditya Sikka, Ld. Counsel for the Union of India is present.
- 2) Heard both sides extensively for a considerable time.
- 3) The Applicant herein is directed to provide incremental tax liability on the income arising in the hands of the wife but clubbed in the hands of the Applicant so that tax liability can be ordered to be paid from the Account of

the wife and the remaining Tax Liability can be paid from the account of the Applicant. Applicant is also directed to state which account belongs to whom.

- 4) Needless to say, above said information be filed and placed on record well before the adjourned date by duly serving a copy to the other side well in advance, by way of an Affidavit.
- 5) Stand over to 21.12.2023, for further consideration and hearing.

**CA 212/2023**

- 1) Mr. Aditya Sikka, Ld. Counsel for the Union of India is present.
- 2) Stand over to 21.12.2023, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare